# FORM A
# PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FORTHE ATTENTION OF THE CREDITORS OF DELHI BARODA ROAD CARRIER PRIVATE LIMITED

### RELEVANT PARTICULARS

| | | |
|---|---|---|
| 1. | **Name of Corporate Debtor** | **Delhi Baroda Road Carrier Private Limited** |
| 2. | Date of incorporation of Corporate Debtor | 31/03/1995 |
| 3. | Authority under which Corporate Debtor is incorporated / registered | Registrar of Companies, Delhi, Ministry of Corporate Affairs, Govt. of India, Under Companies Act 1956. |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | CIN: U74899DL1995PTC067016 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 23, Transport Centre New Sabzi Mandi, Azadpur Delhi DI-110033<br>**Corporate Office:** 480, Phase-(V), Udyog Vihar, Gurgoan-122016 Haryana<br>Email Id as per MCA site: dbrc47@rediffmail.com |
| 6. | Insolvency commencement date in respect of corporate debtor | 28/09/2019 |
| 7. | Estimated date of closure of insolvency resolution process | 26/03/2020 |
| 8. | Name and Registration number of the insolvency professional acting as interim resolution professional | **Rocky Ravinder Gupta**<br>**Registration No:** IBBI/IPA-002/IP-N00666/2018-2019/12022 |
| 9. | Address and email of the interim resolution professional, as registered with the board | 4582/52, Arya Samaj Road, Karol Bagh, New Delhi-110005 **Email:** rrgupta.irp@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | 480, Phase-(V), Udyog Vihar, Gurgoan-122016 Haryana. **Email** : dbrc.claim@gmail.com |
| 11. | Last date for submission of claims | 14/10/2019 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | N.A. |
| 13. | Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class) | N.A. |
| 14. | (a) Relevant forms and<br>(b) Details of authorized representatives are available at: | (a) Weblink: https://ibbi.gov.in/home/downloads<br>(b) N.A. |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DELHI BARODA ROAD CARRIER PRIVATE LIMITED** on **24/09/2019** in C.PNo IB-1665(PB) of 2018. The aforesaid order came to the knowledge of the Interim Resolution Professional on **28th of September 2019.**

The creditors of **DELHI BARODA ROAD CARRIER PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **14th October 2019** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, (N.A.) shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 (N.A.) to act as authorized representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-
**Rocky Ravinder Gupta**
Interim Resolution Professional
Registration Number: IBBI/IPA-002/IP-N00666/2018-2019/12022

Date: 30th September, 2019
Place: New Delhi

ROCKY RAVINDER GUPTA * Registration No. IBBI/IPA-002/IP-N00666/2018-19/12022 * INSOLVENCY PROFESSIONAL



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